(xii) Hundred and forty-fifth Report (6th Lok Sabha) on Union Excise Duties.

(xiii) Hundred and forty-sixth Report (6th Lok Sabha) on Union Excises Duties.

(xiv) Second Report (7th Lok Sabha) on D. C. Electric Transaction.

(xv) Fourth Report (7th Lok Sabha) on JE testoration and Construction of Railway Lines.

(xvi) Fifth Report (7th Lok Sabha) on Mohanbari Runway.

(xvii) Seventh Report (7th Lok Sabha) on Cash Assistance for Export of Absorbent Cotton.

(xviii) Fifteenth Report (7th Lok Sabha) on Collaboration Agreement for manufacture of diesel enginei for Shunters.

(xix) Twenty-second Report (7th Lok Sabha) on Import of Defective special Purpose Carriers and Incorporation of Incorrect Data in a Contract.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported collapse of fly over under\*
construction in connection with
Asi&d, at Sewanagar, Defence
Colon, in South Delhi, causing
injury to 25 labourers

MR. DEPUTY CHAIRMAN: Calling-Attention. Mr. Kulkarnl.

SHRI DINESH GOSWAMI (Assam): Sir, on this Calling Attention I want to know one thing. This is being addressed to the Railway Minister but I don't think the Minister of Railways will be in a proper posi-" tion to answer. I would request Mr. Buta Singh also to be present and answer some of the queries because he is in charge of the Asian Games and because, I think, the Minister of Rail-

ways is not really concerned with this Calling-Attention.

(Interruptions)

SHRI LAL K. ADVANI (Gujarat): Sir, I endorse what my colleague. Mr. Dinesh Goswami, has said because it is not the question of one specific bridge. It is true that in this particular case the railways is responsible but the fact is that this is part of the entire Asiad preparations and, therefore, this House was keen *to* know this. Today this flyover has broken down and now only Mr. Pandwe will reply. Tomorrow the same thing can occur to another flyover. Normally bridges don't fall in this manner but it is because of > the undue haste in which the entire preparations for the Asian Games are made.

MR. DEPUTY CHAIRMAN: Your allegation is a different matter. The Minister for Shipping and Transport also is here and if there is anything he will reply.

SHRI LAL K ADVANI: H<sub>e</sub> will not be able to reply because this pertains mainly to Work<sub>s</sub> and Housing because it is the CPWD which is doing most of the work.

(Interruptions)

MR. DEPUTY CHAIRMAN: He is the concerned Minister; he is responsible.

श्री लाल फूक्प श्राडवाणी: उपसभापति जी, मेरा धापसे निवेदन है कि इस मामले में चैयर को भी कुछ डाइरेक्शन देना चाहिये। अब इस मामले में हो सकता है कि तीन मिनिस्ट्रीज इन्वाल्वड हों, लेकिन प्रमुख रूप से कौन हैं जो इसकी सारी जानकारी दे सकता है। वक्स एण्ड हार्जीस्य मिनिस्टर यहां होते, उनके साथ पांडे जी भी होते, उनके साथ ट्रांसपोर्ट मिनिस्टर भी होते, तो शायद सदन के। श्रम्की जानकारी होती।

माखिर उद्देश्य यह होता है ना कि सदन को ठीक त ह से जानकारी मिले श्रीर सरकार के जान में कोई कमी है. तो वह उसका फायदा उठाये (व्यवधान)

श्री उपसमापति: जहां तक इस कालिंग घटें शन का सवाल है . . . (दवबधान)

श्री शिव चन्द्र साः श्रीमान . . . (द्यवद्यान)

मेरी बात सुनिये । जहां तक कालिंग भ्रदेशन का सवाल है, यह स्पेसिफिक

"flyover under construction, in connection with tlj ASIAD at Sewa Nagar-Defence Colony in South

यह कंस्ट्रक्शन रेसचे मिनिस्टी के मातहत है। वे इसे कर रहे हैं।

He is responsible for that,

दूसरी बात जहां तक कि ट्रांसपोर्ट मिनिस्टर का सम्बन्ध है--

the Transport Minister is sitting here and he is in charge of the Asian Games also. Bftr. Buta Singh is there and I think he will sit along with him. Therefore, the Minister concerned is here. We are not on behalf of the Government. discussing the whole Asiad constru tian as such because the Calling-At ention is limited to this one specific ins ance. If you have anything to discu 3 on Asiad as a whole, it is a different matter. Then the # 1 other Minister must come.

SHRI LAL K. ADVANI; May I further point out that in this parti-cular case the fly-over is being constructed not t y the Railways but by NPCC, the N; tional Project Construction Corporal or. Then the Minister will say...

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI **VEEREN-DRA** PATH.). They are the contractors.

SHRI LAL K. ADVANI: I know that. But even the Railways have undertaken this as part of ASIAD. They have again entrusted it to NPCC and NPCC has entrusted it to a private contractor. We are not going to ask the contractor...

MR. DEPUTY CHAIRMAN: He is responsible for everything because they are main agents. (Interruptions)

SADAS.HIV SHRI BAGAITKAR (Maharashtra): The notice should be looked at. (Interruptions) That is how it is mentioned in the list. How i» Mr. Pande responible for it?

MR. DEPUTY CHAIRMAN: Somebody had directed the notice to the Minister of Shipping and Transport. (Interruptions)

DR. RAPIQ ZAKARIA (Maharashtra): One Minister can reply on behalf of the Government.

श्री सदाशिव बागाईतकर: ग्ररे, पांडे जी तो खुद फंसे हुये हैं, उनको क्यों देते

DR. RAPIO ZAKARIA: A Minister replies

श्री लाल कृष्ण म्राडवाणी : यही यार्ग्-मेंट है तो प्रणव मुखर्जी भी जवाब देसकते

This is no argument.

DR. RAFIQ ZAKARIA: It is very clear that the immediately concerned Ministers are present here. Now you want to spread the net so wide teat you want ten Ministers to be brought here. (Interruptions) After all, they have got other things to look after. You cannot... (Interruptions)

MR, DEPUTY CHAIRMAN: Please take cannot ask about anything constructed in your seat. Let me tell you. The take your Delhi. You are not concerned with that. Attention had been given i'n the name of the Therefore, it was properly done. There Shipping and Transport Minister, but because was no occasion for Mr. Kulkarni to cast we were told that the concerned bridge is being aspersions on the Chair, as he is in the constructed by the Railways, it was directed to habit of doing. (Interruptions) Yesterday

SHRI ARVIND GANESH KUL-KARNI: (Maharashtra): Sir, I would draw your attention... (Interruptions) I am not calling the attention. I want to draw your attention to one KARNI: I am not in the habit of casting thing because you had stopped me. First, I aspersions. You have to protect my rights. want to protest.,.

MR. DEPUTY CHAIRMAN: You are always protesting. I do not object.

SHRI ARVIND GANESH KUL-KARNI: My calling attention wag directed to the Minister of Shipping and Transport. (*Interruptions*)

MR. DEPUTY CHAIRMAN: The record is there with me.

SHRI ARVIND GANESH KUL-KARNI: It is the convention of the House, If this was to be replied on behalf of the Government, the Home Minister should have been there.

DEPUTY CHAIRMAN: Kulkarni, see the record.

SHRI ARVIND GANESH KULKARNI: In the Calling Attention which has been admitted, my name is first. I gave it to the Works and Housing Minister. I want to have •n explanation for this. Then I will proceed. What is this going on?

MR. DEPUTY CHAIRMAN: Please take I will explain. There were so your seat. many notices received from many persons of the Bridge. Some about the collapse persons directed it to the Minister of Shipping and Transport and some might have directed to others. The overall construction of Ihe Bridge is under the charge of the Railway Ministry. So naturally it will lo to the Railway Ministry. Now you

also you did the same thing.. Today you did it.

SHRI ARVIND GANESH KUL-I have got every right to air my grievances. It is for you to rule it out. What I am challenging is that.

श्री म ती उवा मल्होता (हिमाचल प्रदेश): डिप्टी चयरमैन सर, यह आप उनको क्यों यलाऊ कर रहे हैं . . . (व्यवधान) . .

श्री उपसमापति : ग्राप बैठ जाइए । उन हो सवाल पूछने दीजिए । सवाल तो उनको पूछना नहीं है, खाली बहस कर रहे हैं।

डा॰ रफीक जकरीया: डिपुटी चैयरमैन साहब, ग्राप इनके ऊपर तो बरसते हैं ग्रौर उनको जितनी चाहे इजाजत देते हैं। यह कौनसा इन्साफ है?

श्री उपसभापति : कालिंग ग्रटेन्शन पर कहिये।

थी सत्यपाल मलिक (उत्तरप्रदश)ः मेरा व्यवस्था का प्रश्न है।

श्री उपसभापति : वह क्या है?

श्री सत्यायाल सलिक : जब मैंने नोटिस दिया था यह बात रख कर दिया था कि ग्रखबारों में खबर छपी थी कि यह तो गिरा हैं, श्रभी राजघाट का स्टे-डियम गिरने की भी संभावना है . . .

श्री उपसमापति : कालिंग ग्रटेन्शन उस पर नहीं है।

श्री सत्यापाल मिल ह उस सारे खतरे को दृष्टि में रख कर हमने वह नोटिस दिया हथा हैं . . .

श्री उपसभापति उस तरह से वह एडमिट नहीं हुआ है।

श्री सत्यपाल मिलक : लेकिन हम लोगों ने जो नोटिस दिया था इसी को दृष्टि में रख कर दिया था कि जो गिरने की ग्रागे संभावना है उसको गिरने से रोकने के लिए क्या किया जा रहा है? क्या कोणिश हो रही है । जब तक यह पूरा डिसकशन नहीं होगा तब तक कोई मतलब इस पर बहुस करन का नहीं रहेगा ।

श्री उपसभापति : यह ग्राप सारी बातें बहस में उठा सकते हैं । मंत्री जी को जवाब देना होगा, जवाब देंगे। ग्राप क्यों चिंता करते हैं । बैठ जाइए।

fly-over SHRI ARVTNI GANESH KULKARNI: I again Iraw your attention most humbly to tl e tact that you have accused me of casting aspersion. Sir, it is a very wrong thing because I say it is a matter of procedure.

MR. DEPUTY CHAIRMAN: Would you consult the ecord and see what you said yesterd  $y \mid$ 

SHRI ARVIN ) GANESH KARNI: It is a matter of procedure. Last week also the same thing happened. The Call ng Attention notices were collected t« gether and reframed. I am only drawi g your attention and you should uphold henceforth some type of rile that will be framed whereby vario is Calling Attention motions are not clubbed like this. It is lik« a ride. -'hare horses, donkeys and even buffa. e;= are running and you will say t is a buffalo. I am saying that I w mt to sit on a horse. Somebody will say that he will sit on a donkey. Do you mean to say that buffalo is he Calling Attention?

MR. DEPUTY CHAIRMAN: What can I do if so many persons sit on a donkey?

SHRI ARVIND GANESH KUL-KARNI: My Calling Attention is for the Works and Housing Ministry.

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you know the procedure. (Interruptions)

SHRI ARVIND GANESH KUL-KARNI: I am pleading...

DR. RAFIQ ZAKARIA: How can you allow this kind of discussion? You receive dozens of such Calling Attention notices every day. If every Member is agitated in the House asking why in a particular form the Calling Attention notices has not been admitted, where will we be? (Interruptions)

MR. DEPUTY CHAIRMAN: Let me tell Mr. Kulkarni, I think that was the consensus arrived at in the meeting of the leaders. When there are so many notices received in different phraseology but the main subject is one, they are clubbed together. If the Members insist that their phra-saology should not be changed, then Only one will be they will suffer. admitted and the names of the rest will not be mentioned because their phraseology is different, maybe the subject is the same. This is the difficulty. That is a via media that you til agreed. Now you want to ride on a donkey, on a mule and something else. Do not bring House into disrepute. You say what you want to say. (Interruptions)

Mr. Kulkarni has freedom to use any word for any person. (Interruptions) ...

SHRI ARVIND GANESH KUL-KARNI: Am I to understand... (Interruptions)

MR. DEPUTY CHAIRMAN: Nothing will go on record, (Interruptions)

SHRI ARVIND GANESH KULXARNI:»

MR. DEPUTY CHAIRMAN: No. This will not go on record.

SHRI ARVIND GANESH KUL-KARNI: I call the attention of the Minister of Railways to the reported collapse of the fly-over under construction, in connection with the ASIAD at Sewa Nagar—Defence Colony in South Delhi, causing injury to 25 labourers.

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDE): Sir. construction of fly-over at Sewa Nagar across Delhi avoiding line section of Northern Railway in lieu of level crossing No. 3A was taken up by the Construction Branch Northern of February, Railway in 1981. The work was sanctioned at an estimated cost of Rs. 3.89 crores; the cost to be j shared by Municipal Corporation of Delhi is Rs. 3.10 crores and that by | the Railways is Rs. 79 lakhs. The Construction work was awarded to M/s. National Projects Corporation Construction Limited (NPCC), a Government of India undertaking under the Ministry of Energy, New Delhi, on 5th February, 1981. contract value is Rs. 2.28 crores which includes design and construction of flyover including the approaches. consists of pre-stressed concrete girders supporting the deck slab with RCC piers founded on under-reamed piles. The bridge T5omprIses 15 spans'of 25 metres on stilts with filled up approaches either fide having total length of 675 metres. Against the 15 spans of 25 metres en stilts concrete deck on 5 half spans, viz., Nos. 4A, 8A, 8B, 14A and 15A had already been cast by 7th December, 1981. The casting of concrete deck over the sixth half span No. 4B was commenced at 0800 hrs. on 9-12-1981 and the casting of beam was completed by 1430 hrs. casting of slab was taken up immediately thereafter, and while the work was at

•Not recorded.

final stages of finishing, expected to be completed by 2020 hrs. at 1935 hrs. the entire structure, *viz.*, the slab, beam and the scaffolding collapsed and fell to the ground.

The casting of beams and slab was close being done under direct and supervision of Engineers of National **Projects** Construction Corporation Ltd.—a public sector undertaking; and was overseen by Engineers Northern Railway, and they were present at the site at the time of th« Twenty-four persons got in mishap. jured, three with grievous injuries and the rest suffered minor injuries and bruises. Rescue operations were taken up immediately, in conjunction with Police and Fire Brigade who rushed to the site in no time. Deputy Chief Engineer/Const-IV, and General Manager, National Projects Construc tion Corporation, also rushed to the Ninsteen persons were sent site. to Institute of Medical the All India Sciences and two to the Cenfral Rail way Hospital. The remaining three took private treatment. Out of these. 10 people were discharged from A.1.1.M.S. and two from Central Railway Hospital after first aid. Five persons were discharged on 10-12-1981 from A.1.1.M.S. Only four persons still remain in A.1.1.M.S. with grie vous injuries.

Apparently it is a failure of the scaffolding which was supporting the shuttering arrangement for the beam" and slab. 'Scaffolding' .means support; that is the technical word.

MR. DEPUTY CHAIRMAN: Ye\*, that is clear.

SHRI KEDAR PANDE: And that was supporting the shuttering arrangement. That was horizontal and this was vertical. That is the position.

The scaffolding used was a brand new set of ACROW design and manufacture. Similar scaffolding had been used on the other 3 half spans 4A, 14A and 15A having the same span

and of identical ia:ure. All these were completed SE istactorily. Though ACROW scaffolc tags are standard ones, being used aclely in the country, the design w is checked by Northern Railway Engineer before it wai actually used.

The site clearai ce-was taken up at 1200 hr<sub>s</sub>. on 10-1:1-81. Working round the clock it is ex peeted to be cleared within five days This is not likely to affect the fin; I date of completion of the bridge, i'.«. 30th June, 1982.

A joint enquiry has since been ordered by the Ministry of Railways by a high power committee comprising Chief Engineer (Bridges), Ministry of Shipping and Transport and Director, Reseai :h Research Design and Standards Organisation, Luck-now, Ministry 0 I Railways, to go into the causes and recommend remedial measures for a 'oiding recurrence of such accidents i 1 future.

SHRI ARVHD GANESH K.UL-KARNI: Sir, at the outset I am sorry for those who I ave been injured, particularly those hree persons who have been grievously injured. What I find is the entire / siad Project had started in an inauspicious atmosph«re. It started about a year back, I remember, with the granting of architectural design work wl sr ::upon it was alleged that political favours were shown, and in all th( projects under Asiad, whether it is bridges, swimming pool, main stadium, there were made many .complaints, s< metimes of design defect, sometimts of the quality of material, etc. A British architect, Mr. Makowsky, was also brought and he gave his opinion. On many points this opinion was i ot accepted by the Government for reasons well known to them alone. It is of concern which cause; grave graver concern sW-1— the haste wi h which we are executing the projt cte, and in all this haste the element if safety is the casualty. What I find is, as the statement itself has stat< d, this might be an accident due to the caving in of the scaffolding. I iave got a little bit of

experience of such big buildings being built and I can understand that it might be an accident, but 1 feel it cannot be the only reason, because, the other four or five slabs that were put up there are still intact. In thi« case the Minister must study how this type of complex concreting is being done. Usually in this country beams are laid first and then after twenty-one days the slab is laid so that it becomes completely foolproof system. Now, in this what I find from the newspaper reports is that the engineers of the NPCC or whatever it is, say that a complex type of concreting has been done and it has been certified. I do not know, it is for the Minister to convince us that this type of complex concreting system is foolproof and safe system. It Beemi, and somebody also remarked here, it is not only the NPCC which is involved, there is a sub-contractor, one Sadhu Singh, who is executing the contract. I think this type of haste, the callous attitude of the supervisory staff, mu3t have contributed much to this loss. In this connection I remember Mr. Buta Singh assuring this very House when we brought before him in the last Session the corruption and malpractices indulged in this work. the pilfering of cement and replacing it with adulterated stuff, that all necessary being taken against such things. Only yesterday I met some friend here who said that the cement being sent to Asiad has got top priority, but that out of 100 bags, 20 to 30 bags are pilfered before the cement reached the site, and those bags are replaced by some adulterated cement. Mr. Buta Singh told us in the last Session that somebody was sabotaging project When he said somebody was sabotaging, I did not quite follow it correctly, whether it was a political sabowhether it was a sabotage done for consideration of some money I did not know it. He assured us particularly that good quality cemen was being used. But what I find now is that four slabs which beej laid already are intact but the have fift!

Ganesh

Arvind

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tion of ing mill.

take these

listen...

motivated. If the opposition

or the Press criticise the

Kulkarni]

one has given way, which means in this particular case in the mixing of cement and sand, it might have been adulterated cement. So it seems that the sabotage theory is not a correct theory The of political theory. stand ground; favours might the sub-contracting haste and the to those who are not competent might be one of the reasons. I would be assured by the hon. Railway Minister on this. The Minister will How do you say that ask me: the cement is adulterated? Now, here is a co-operative spinning mill which is allotted cement by Mysore Cement owned by Birlas. The cement sup plied was sub-standard. I got it ex amined at Walchand Engineering TToI-They said the cement is not as per the ISI standard. We sent it to the Cement Controller. Mr. Chanana was very land to get it examined. He sent it to the company itself. You know the Birlas can control every thing in this country. Ultimately they said that the cement is as per ISI standard. and Birla's cement factory are in con total is that the sum cement supplied by Mysore Cement and Banayan Mineral Industries Kur
Cement want to know whether the swinning pool will be having a roof and whether the stadium will be air-conditioned. The

the question. Do not give "sermons,

this huge co-operative spinn

Suppose they give

am not giving sermons. What is the use giving So, both of them are sermons to this Government? They will not have any effect. Perhaps, you might be interested in sermons...

flv-over MR. DEPUTY CHAIRMAN: If you open a school, I will join it.

ARVIND GANESH SHRI KARNI: The ruling party always says that our complaints are politically motivated. motive is only to save the lives of Our In this ASIAD this is the poor workers. second bridge collapsing. Some days back th» earth caved in and one worker died. The Railway Minister is doing thit particular bridge. He has given contract to Sadhu Singh. The Railway Minister, Sadhu Singh and the NPCC are involved. But the real responsibility is that of Mr. Buta Singh who is in charge of the ASIAD. Therefore, Mr. Singh has to satisfy us about the quality of the material used and he has also to tell us whether the callous haste, negligence and corruption which is plaguing organisation are responsible for this mishap. I am not one who is opposed to ASIAD. I want it to be held. It is a matter of pride for our country. I want that to be a success. For that sake, for Heaven's sake, Dlease do not distribute political patronage to contractors and supervisory staff. The College of Engineering I want to know from Mr. Buta Singh what steps are being taken to prevent this. I also want to know whether the swimming nool, Andhra Pradesh is sub-standard. Railway Minister and Mr. Buta Singh will stadium will be air-conditioned. were putting slabs for construc have to convince us on these.

way, SHRI KEDAR PANDE: The design of the workers will be crushed. What I want to say is that you should not this bridge was prepared by NPCC who in complaints as politically turn got this from M/s. Con-sep India Members Limited, as part of the contract. The Government, design was also subsequently checked up by the Design Cell of the Northern they lay that we are not prepared to Railway Construction Organisation before final adoption. So, there should be no confusion and there is no question of. any MR. DEPUTY CHAIRMAN: Please put political motivation from a^y side or influence by any vested interests, So, this is very very clear. This was done by the National Projects Construction SHRI ARVTND GANESH KULKARNI: I Corporation and the Northern Railway.

there and both c tiem are public sec. tor undertaking: and therefore, there should be no imi ression in the mind of anybody that so ne mischief has been done. So, *one* should be very very clear about it. 'iTiat is all.

Now, I come to the next point. The honourable Member has raised all questions toget *her*. Hera the limited question is aboi t The collapse of the flyover at a paukular point. So, the other questions need not be replied. This is my answer to this question. In my statement also, Sir, I have given this that tha scaffolding used was of tie ACB-OW type manufactured by a well-k'iown firm of Bombay and widely use all over the country. Now, this collaj se is due to the weakness of the suoport.

SHRI ARVTTD GANESH KUL-KARNI: I am asking you whether the complex system of scaffolding, the ACROW s: stem of scaffolding or whatever it is, s responsible for this. It is your job to reply. His job Is to reply abo :t the quality of th\* material.

SHRI KEDAR PANDE: When the scaffolding wfs the standard one, there was no luestion of eement or this or that. The only weakness was in the support

SHRI ARV ND GANESH KUL-KARNI: I an asking you one thing and you are saying something else. I am asking you whether the slab was put toget er which was responsible for this. The system in India is that you first put the beams and then the slabs are put. Now you are putting every hing together. You are adopting a complex system by putting everythir g together. If you really understand tl is, you will reply well.

SHRI KED i.R PANDE: Yes, I understand .

SHRI AR7IND GANESH KUL-KARNI: Otl erwise you will go on replying toda •, tomorrow and the day after. SHRI KEDAR PANDE: I understand your question and I understand the point. It is not your monopoly to understand everything.

SHRI ARVIND GANESH KUL-KARNI; I have no monopoly over anything. But I have got a monopoly over questions and I am putting questions to you.

SHRI KEDAR PANDE: I also understand and then only I reply.

SHRI ARVIND GANESH KUL-KARNI: O.K.

SHRI KEDAR PANDE: Three or four spans were completed and the same material wag used. The samte supports were there from the sama Company and they did not collapse.

MR. DEPUTY CHAIRMAN: And the same complex system?

SHRI KEDAR PANDE: It was the same. It was the same Northern Railway and everything was the same. All the other parts were the same and they were completed by the 7th December, 1981. By the 7th December, 1981 they have been completed and they are there and they are all right. The malarial is the same the support is the same the scaffolding is the same; everything is the same Everything is there. That is why we have ordered an inquiry and, after the completion of the inquiry, everything will be revealed. It will be revealed as to what it is due to. It is because the other things are similar and there is no collapse and there is nothing of that kind. Why did this collapse? There must be some reason. And, Sir, common sense tells us that this may be due to...

श्रीलाङली मोहन निगम (मध्य प्रदेश): श्रापको क्या लगता है ? क्या श्राप बता सकते हैं कि यह कैसे हो गया?

श्री केशार पांडे: मैं बताता हूं।

श्री कुष्ण चन्द्र पन्त (उत्तर प्रदेश) जब तक इन्क्वायरी न हो जाय तब तक न बताइये।

SHRI KEDAR PANDE: How can I Xray the whole defect? For that only an inquiry has been ordered and that is an impartial inquiry. No person of the Northern Railway, no Engineer of the Northern Railway, is included in that inquiry. But there are some other to different Engineers belonging Ministries and they are there in this inquiry. Now, what are the terms of this inquiry? The terms are: (1) to ascertain the full facts in regard to this incident and, (2) to determine the cause of the collapse and determine whether there has been any negligence and, if so, the nature of thia negligence. These are the terms of reference.

श्री लाडली मोहत निगम : श्रीमन्, इनको तो खामख्वाह फंसा दिया है । किसी श्रौर को पढ़ने को दीजिये ।

MR. DEPUTY CHAIRMAN: \_ You know, the Railway Minister is" trie "vie. tim of accidents everywhere.

SHRI SADASHIV BAGAITKAR: That is why I am asking why he should be saddled with the responsibility of answering for this accident also. (Interruption\*).

SHRI KEDAR PANDE: Let US await the result of this inquiry.

MR. DEPUTY CHAIRMAN: Yes, Mr. Dinesh Goswami.

SHRI ARVIND GANESH KUL-KARNI: What about Mr. Buta Singh's inquiry?

MR. DEPUTY CHAIRMAN: Yes, Mr. Goswami.

SHRI ARVIND GANESH KUL-KARN1: Sir, I raised some questions for Mr. Buta Singh also. What about them? श्री लाडली मोहन निगन : क्या ग्राप इसका एक्स-रे करा रहे हैं ?

श्री उपसभापति : उन्होंने कहा है कि जांच करेंगे ।

श्री केदार पाडें : इसकी जांच होगी ग्रीर उसमें सारा एक्स-रे होगा ।

MR. DEPUTY CHAIRMAN: Mr. Dinesh Goswami. (Interruptions)

SHRI ARVIND GANESH KUL-KARNI: On a point of order. At the outset, you assured us that Mr. Buta Singh is here and he will also reply. If Mr. Buta Singh does not want to reply... (Interruptions) Do you want his permission? Have you asked his permission? He wants your permission, Sir. (Interruptions)

MR. DEPUTY CHAIRMAN: Just a minute. On the question of the collapse of the bridge the Minister has replied. I do not think anything else is to be replied.' (Interruptions) Will you please take your seat? If anything else remains, the Minister is sitting here; he can add to that information. But I think everything has been replied to. Nothing remains to be replied. You can add to that if.. (Interruptions)

DR. RAFIQ ZAKARIA: Mr. Buta Singh, don't be provoked. (Interruptions)

MR. DEPUTY CHAIRMAN: Whatever questions you put have been replied to

SHRI ARVIND GANESH KUL-KARNI: I asked many things. (Interruptions) I asked about the quality. .. (Interruptions) I am not forcing him. I am requesting him. If he does not want to reply, then it is... (Interruptions)

MR. DEPUTY CHAIRMAN: There is nothing to be  $_{\rm s}$ aid. (Interruptions) Mr. Dinesh Goswami.

Calling At evtion re,

DINES I **GOSWAMI** SHRI (Assam): Mr. Dep ity Chairman, Sir, though this Calling Attention relates to the collapse of he fly-over, you will appreciate tha though it is the immediate cause, tl 3 mere collapse of a fly-over cannot of such importance as to attract the attention of this august House We have given this Calling Attention because this fly-over is related to the ASIAD. I am one who will like the ASIAD to be a complet success. I do not belong to those "who are opposed to the ASIAD, because I feel that sports are no longer the preserve in the hands of a few persons. Development of sports 3 important both in the national and ii te 'national life and all the countries rhich have pro-w- gressed, have mac i tremendous progress in the field (f sports also. International prestige, o a certain extent, depends upon the success of a nation in the field of sj >rt<sub>s</sub> also. The day cannot be far off when sports may occupy the most i nportant position in •bringing nation; together. Why should not a cou itry which initiated in 1951 the Asian Gilmes take the advantage of holdii? them again after 31 years. When j JU have stated that we have made so much progress in all fields of our nati nal life, is to how far we have prog essed will be reflected partly by the success we make of it during the c iming ASIAD. If we cannot make t a success that will undoubtedly cast some reflection on the country. M: Buta Singh particularly who is in charge of the ASIAD knows that no 1 nger the organisation of sports is tti amateurish affair. We know how t ie entire Japanese nation was invol 'ed in the Tokyo Olympics. We know how Soviet Russia in the las Olympics took it as a matter of pre: tige. And, therefore, we feel concerne 1 at such incidents like the one we re discussing. It is not an isolated occurrence, because only two day<sub>s</sub> <sup>a</sup> :o there was another mishap. We fe 1 concerned. And we feel concerned for two reasons. Firstly, there sh ul& not be such impediments on ac ount of which we

may not be able to hold the ASIAD according to the time schedule. Secondly, suppose this type of occurrence takes place at a time when the Games are in progress, the name of our nation will be in mud. We also know that there have been three mishaps during the last nine months in the Village Complex. We have had newspaper reports which say that though Rs. 30 lakhs were spent on roofing and Rs. 25 lakhs on airconditioning of the Talkatora Swimming Pool, that was abandoned on the expert advice of Mr. Z. S. Makoasky, a British expert. There is also a newspaper report that the DDA stadium at Raighat complex was constructed even against the advice of the Chief Architect, Mr. M. M. Rana according to whom the design was faulty. Therefore, all these make us apprehensive. And some of us who are deeply in-

! terested in sports would like to cooperate, and we are co-operating. And we would not like the Asiad to be a party affair or anything of that kind. The success of the Asiad means the success of the whole nation. I would in that connection like to Know from the hon. Minister and also from Mr. Buta Singh as to what have you done regarding this allegation that cement and steel are being diverted to open blackmarket. And, in fact, one current joke which Mr. K. C. Pant told me is that from the moment the construction of the Asiad started, cement had become available in Delhi which was not available earlier. Is it a fact or not? This is a pertinent question which I would, like the Minister to answer. What is the independent machinery that you have set up or quality control because the newspaper report again says that though the Chief Technical Examiner under the Home Ministry should exercise quality control, the DDA has

I opposed it, and they have set up one of their own officer. And if an independent machinery is not there, obviously how can you ensure quality control in all your constructions? I would like to know what is the machinery that has been set up to

[Shri Dinesh Goswami]

that adulterated stuff and staff are not allowed to creep in the Asiad. You know, Sir, that there has been a question in the morning that a number of persons have gone abroad far which there is no reason to go abroad, and there ij adulterated stuff both in the staff and the stuff that you put in.

Sir, this is not an isolated incident. A number of cases are there earlier where these accidents took place. Has any enquiry been made, has some enquiry taken place about those accidents, and has any responsibility been fixed? Or, shall we go on with this type of removing enquiry because, as I said earlier, during the last nine months, there have been three mishaps in the Village Complex. Has any enquiry been made? Obviously you cannot have an enquiry where the enquiry report will come after the Asia<sub>n</sub> is completed. Here, you must have the type of report which comes within a month or so, so that the loopholes may be plugged. I would like to know whether you have made any enquiry in the earlier cases where this type of mishap has taken place, and what has been the result. The other question that I would like to know is whether under the contract with the National; Project Construction Corporation there is a provision for sub-contract also. Do you permit a sub-contract? You have got a contract with the National Project Construction Corporation. Do you permit a sub-contract under the conditions of the contract? And if you permit, what is the machinery, what is the safeguard to see that the sub-contractor is fully qualified to continue with this work? Wrat is the machinery that you have got to oversee the working of not on ty the NPCC but also the sub-contractor?

Therefore, Sir, I have got four questions to put. Firstly, what is the machinery that the Asiad Organising Committee hag set up to see that these construction works are done propexly\ particularly regarding the quality control? Or is it left to the DDA alone? My next question is whe-

ther sub-contract is permitted under the provisions of the contract. And what guarantee and what machinery is there to see that the sub-contractors, if permitted, are fully qualified for the job? My third question would be whether you have done any investigation regarding the earlier cases of mishap and whether any responsibility has been fixed. Finally, I wanted to know whether the Government has seriously gone into the question of diversion of cement and steel, and if so, what is the result of this enquiry. These are the specific questions that I would like to be answered.

SHRI KEDAR PANDE: Sir, I have already indicated that this contract has been awarded to the NPCC, a public sector undertaking. The DDA. have got so many agencies to keep an eye on the quality control. So, this body which keeps an eye on the quality control.

MR. DEPUTY CHAIRMAN: You reply to your part.

SHRI KEDAR PANDE: Sir, the points which have been raised will be looked into by the enquiry committee.

MR. DEPUTY CHAIRMAN: Just a moment. He wanted to know whether the NPCC has given a sub-contract.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTTA SINGH): Yes, Sir.

MR. DEPUTY CHAIRMAN: Under what condition?

SHRI KEDAR PANDE: The NPCC have got sub-contractors for all jobs. NPCC is rather the main body, the public sector. They may have subcontractors.

MR. DEPUTY CHAIRMAN: In this case, have they got or not?

SHRI KEDAR PANDE: They have got.

SHRI BUT A Sir GH: With your permission, may I xpress my thanks to Shri A. G. Kulk rri and Shri Gos-wami for extendin their support for the arrangements of Asiad going to take place in 1982.

Sir, Shri Kulkani mixed up question 2—3 proj\* ct:; when he said that design was di fective. I do not know which desig he was mention ing, whether of th swimming pool or of the indoor stac turn. Then he said Makow ;ky's about Mr. visit his and recommendations /hich were not ac cepted. I do not know which project he is mentioning < f. Visit of Makowsky took pl ice both in the case of the indoor stad Jrti and also for the swimming pool, a id this », partially the que? ions raised by Shri Goswami. Sir, tl l swimming pool at Talkatora orgina) y was designed air-conditione closed <joor swim ming pool. But 'S the time was verv short at our disp sal there were some very major mod fications in the design but it wa felt that if we into all tl ;sc modifications; go may not be possible for have th pool at all.

Therefore, it i raj decided that for the Asian Game we will have an open-air swimm ig pool, without roof, and it will not be air-conditioned and it will be a swin ming pool conforming to international standards. When Mr. Makowsky visit' d us he wag primarily here to check ne designs of the indoor stadium a fie Indraprastha. He had been invit d by the consultants, and, therefore, he checked all the designs and fo ntl that the designs were all right but he only suggested some modificat ens at the time of erection by w? f of precaution. The designs were soproved by him. We took the advai tage of his visit; we took him to t e swimming pool also, because he is world-known authority on such str iclures. He was also of the opinion that if we have to implement all t e modifications suggested in the roo of the pool, then, perhaps, this ma not be ready before the Asian Ga iei. He did not express I

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any opinion about the safety or otherwise of the designs. He said designs were good but it would take a long time if we were to implement all the modifications suggested. Therefore, we cannot have a closed swimming pool, having a roof, for the Asian Games and the swimming pool at Talkator\* will fee without roof.

fly-over

# श्री लाडली मोहन निगम: उसके बाद क्या ग्राप उसकी एयर-हंडिशंड कर देंगें ?

SHRI BUTA SINGH: The warm-up swimming pool which is part of this broader complex, will be air-conditioned; the other swimming pool where the competitions will be held, will be open. It will be for the authorities—the NDMC who own the pool to have it air-conditioned later on if they so desire; there is scope for having a roof and having it air-conditioned. About the indoor stadium, as I said, Mr. Makowsky suggested only a few precautionary measures at the time of erection and we are following them. We have not rejected any of his recommendations; rather we have valued the recommendations for construction of a very very delicate design of the roof of the indoor stadium of Indraprastha.

Mr. Goswami raised the question of a machinery available for quality control and for ensuring safety. Sir, there is a very highpowered committee, called Committee which has the powers of Cabinet and in that Steering Committee there is a subcommittee headed by Secretary of Works and Housing. He is monitoring not only the progress but there is an independent cell in the C.P.W.D. to check the quality and quantity. That cell constantly keeps an eye on all the projects going on and they take random samples from the works done by various agencies. That cell is an independent agency; that is neither with DDA nor with any other agency which is involved in con-etructon of these projects. That is an independent agency checking the quality of all the projects which

### LShri But<sub>a</sub> Singh]

going on for the Asian Games. Therefore, there is an independent machinery which is monitoring the quality and the quantity of the various projects going on. He has asked about the enquiry conducted in regard to the various accidents which had taken place so far. Sir, a serious accident took place at Indraprastha. Unfortunately, a worker died in this accident. He was sitting on the edge of a big nullah, where the pipes were being laid for the drainage. H<sub>e</sub> just slipped. He was not connected with the activity. Pipes were being laid. He was sitting on a mound of earth He just slipped and he fell. Three-four other workers also slipped, and fell. Unfortunately, he died. In regard to this accident, an enquiry is being held by the DDA. At the Games Village minor accident took place. These are also being enquired into by the DDA. Here, in this case, the hon. Minister has given in detail the terms of reference of the enquiry, the nature of the enquiry and so on. This is an independent authority which is going to look into this mishap. Here also, you must have observed from the statement of the hon. Minister that it is the shuttering, the fastening, the scaffolding and other things which are primarily the cause, as it has appeared in the Press also, which seem to be the immediate cause. As has been rightly pointed out by the hon. Minister, there are already four-five sections, where the slabs have been put, where the concrete has been poured. Here in this case, the concrete was being poured. It was very green. It could not stand because ther<sub>e</sub> was some fault in the shattering b<sub>r</sub> in the scaffolding. This is being looked into.

Then, Sir, the other question which the hon. Member had asked was about the slub-contractors. In these cases, where big projects are Evolved, for odd Jobs, for small jobs, it is provided and it is permissible for the main contractor to employ sub-contractors to expedite the work. But the maJor

Works are done by the main contractor. Only odd jobs, small jobs, are done by the sub-ccUtractors. This is permissible. There is no bar.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh). Mr. Deputy Chairman, Sir, J^T rTsrr BfelflT tfffS

sm^ foTTi?3 3T?T3-...

SHRI BUTA SINGH: Sir, I am not yielding.

SHRI NAGESHWAR PRASAD SHAHI; Sir, this is the rule of the House. Mine is a point of order.

MR, DEPUTY CHAIRMAN: Let him complete his reply.

SHRI BUTA SINGH: Sir, unless you uphold th<sub>8</sub> point ef order. I am \*iot yielding.

MR. DEPUTY CHAIRMAN; Mr. Shahi, what is the point you are making? Not on this subject?

SHRI NAGESHWAR PRASAD SHAHI; Not °u this subject.

MR. DEPUTY CHAIRMAN: Are you raising some procedural objection?

SHRI NAGESHWAR PRASAD SHAHI; Sir, this very Minister\* \* \* \* \* whe<sub>n</sub> this matter was raised in this House... (Interruptions)'

SHRI BUTA SINGH; Sir, I take this as a personal insult.

MR. DEPUTY CHAIRMAN: Mr. Shahi, you should withdraw these words. (*Interruptions*)

SHRI NAGESHWAR PRASAD SHAHI; Mr. Deputy Chairman, Sir...

MR. DEPUTY CHAIRMAN; This will Mot go on record, what Mr.. Shahi has said. Mr. Shahi, yttu should use proper words. In the heat of argument ... (Interruptions)

\*\*\*\*Expunged as ordered by the

SHRI NAGI3HWAR PRASAD SHAHI: You r < nave that word.

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SHRI SYED SiBTE RAZI (Uttar Pradesh); Sir, I stand on a point of order. Has a se ior Member the right to interrupt in this House, in thi\* way? (Interrupt ions)

SHRI NAGI SHWAR PRASAD SHAHI: Sir. this very matter was raised in th 3 House...

MR. DEPUTY CHAIRMAN: This is not a point of c .-der. (Interruptions) He was replying to the questions. You did not hear a word. I am sorry, Mr. Shahi. You did not hear a word of what he said. Y u just come here anci raise a point ol order. Let Win reply to the questic is which had been raised by Mr, I injsh Goswami.

SHRI NAC ESHWAR PRASAD SHAHI; Sir. I heard. I was sitting there. (Interrup io is) Mr. Buta Singh cannot escape i 1 this way. When we said that Asiad is being held up, he said \*hat ne w ,u d Set i\* completed before June. I realise of this hurry, because of this thing,-----

MR. DEPUTY CHAIRMAN; This is not a point of irder. Do not record anything, T do 10I allow. This is not a point of orde. Do hot record anything of what Mr. Shahi says. Mr Buta Singh pie; se.

#### SHRI NAG iSHWAR PRASAD SHAHI: •

SHRI DINES I GOSWAMI; Sir, let him answer m<sub>v</sub> two questions.

MR. DEPU1 / CHAIRMAN; How can he answer?

SHRI DINES [ GOSWAMI: I appre ciate that. What •rruptions) special steps r> i<sub>s</sub> taking to ensure that the sub-c< it-actors are qualified to d<sub>0</sub> th<sub>e</sub> job? r.ad raised two ques

SHRI BUTA SINGH: Sir, when I was speaking, 1 ie hon. Member raised

•Not recorde .

a point of order. Sir, I have also been in Parliament since 1962. When a Member is on his feet, he is allowed to complete the sentence. Perhaps, it is only this time he has been allowed a point of order. I have also been a Member. I should have been allowed to complete m<sub>v</sub> sentence. But since you, in your wisdom, permitted him, I sat down. This only shows the type of culture that the members of his party ana his party is introducing in this House.

SHRI NAGESHWAR PRASAD SHAHI: Youf Minister, doti't talk of culture.

MR. DEPUTY CHAIRMAN: You know their views. (Interruptions)

SHRI BUTA SINGH; This is the culture that his party...

SHRI NAGESHWAR PRASAD SHAHI. Last time when ASIAD was being discussed, he used a very filthy language.

MR. DEPUTY CHAIRMAN; But you should not use that language.

SHRI BUTA SINGH; If he can quote a single wor<j 'from what I have said which is distasteful. (Interruptions)

श्री लाडली मोहन निगम : का अन्तलं कल्चर हो सकता है हमारा कल्चर हमारे पास रहने दो ।

SHRI NAGESHWAR PRASAD SHAHI; You talk of culture. Do you know what is culture?

> SHRI BUTA SINGH; If I call yout . . . (Interruptions) You do not know what is culture. You have not

SHRI' NAGESHWAR PRASAD SHAHI: You have nof

fExpunged as ordered by the Chair.

flij-ove<sub>r</sub>

MR. DEPUTY CHAIRMAN; Don't record anything. These things will not go  $\it on$  record. DtAi'f record such thing.  $W_e$  should have respect for each other.

SHRI P.N. SUKUL (Ultar Pradesh): Sir, this is  $n_0$  remedy. Anybody criticises in bad language...

MR. DEPUTY CHAIRMAN; Bad language is not going on record.

SHRI P. N. SUKUL; Merely keeping it off the record will not serve the purpose. Action should  $^{De}$  takrti •gainst th\_{\mathbb{e}} person who uses such language. He must be turned out of this House.

SHRIMATI USHA MALHOTRA: So that an example is set for the future.

SHRI NAGBSHWAR PRASAD SHAHI; These a<sub>re</sub> the words which you people deserve.

SHRIMATI USHA MALHOTRA: You got what you deserved. What w<sub>e</sub> deserved, we got.

SHRI P. N. SUKUL; With impunity he wants to misbehav $_{\rm e}$  and use those words. H $_{\rm e}$  must be turned out.

MR. DEPUTY CHAIRMAN: I have not allowed those words.

SHRI SYED SIBTE RAZL'Sir, Mr. Shahi should go for a\* He  $ha_s$  insulted all Members of the House. We take strong exception to that. He said-'You all deserve those words". This is very bad.

SHRI P.N. SUKUL: Against your ruling, I walk out.

(At this stage, the hon. Member leit the Chamber)

MR. DEPUTY CHAIRMAN; There is no ruling.

◆Expunged as ordered by the Chair.

SHRI BUTA SINGH; Evai the sub-contractor is covered by the penalty clause. He cannot run away from it. If something serious is found against the sub-contractor, he will also be taken up.

SHRI LAL K. ADVANI: Sir, this is the second tragedy that has occurred in a week and I think it would be short-sighted on the part of the Gov-orment to regard it as a mere accident. It should be deemed to be a kind of a warning for us, a kind of portent that unless the shortcoming-; in the entire arrangements relating TO the ASIAD are effectively attended to, we may have similar tragedies occurring, God forbid; they should not occur. But it is likely. After all, there have been warnings even duriVig the Pat months. Every now and then, in this House and in the other House and in the press, there have been very serious complaints about the substandard quality of material that is being used in the various construction works and about the fact that there is black market in cement, steel etc. The Minister-in-Charge of ASIAD has very categorically asserted fti the other Hous, that nothing of the sort is happening and all things are being attended to. He just how recounted how a Committee is monitoring the quality of material etc. I would be very happy if these Committees that have been constituted and the officials responsible for it carry out their responsibilties ably and effectively. It does not seem so. In fact, in this particular ca<sub>Fe</sub> of the Sewa Nagar tragedy I have with rne today's Indian Express which quotes engineer belonging to the Transport Ministry. Obviously they cannot be named.

1.00 P.M.

It says;—

"Meanwhile, senior engineers of the Union Shipping and Transport Ministry's directorgeneral of road development said that the undue haste and scant regard for technical specifications had begun to tell c.n

the flyovers nov under construction for Asiad." It goes on to add: - -

"A senior en ineer said that the co!laps<sub>e</sub> of the 3ewa Nagar flyover span was indict Eh e of the inherent dangers is such 'rush jobs'."

Now, the Comn.ittee which is going to examine it wi . nbviously examine this also. IncidE rtally, I may point out to the Railw; y Monster who said that this Inquiry C"inmittee does not comprise of any engineer from ths railways that perhaps he has not gone through the note which he himself ha' giv'i to us in which it is stated that the high power committee comprises of the Chief Engineer (Bridges), Ministry of Shi ip:ng and Transport and Director (Ri search) of the RDSO, Ministry of la lways, Luckiiow. Therefore, it is Hie Ministry of Railways also and s 1 engineer from the Ministry of Rai ways is also associated with the inc riiy.

SHRI KEDAR PANDE: Those particular engineers i 'ho ..

SHRI LAL K ADVANI: How can tho=e particular engineers be associated with it? Inc dentally, Sir, I sympathise with Mr. P»nde that he should have been entr isted with the job to'f replying to th 3. Already he has so many railway iciideAits on his hand and, to add to hem, this flyover accident has taken place—on top of them all. In fact, if echtically we were to go through it, [ jvould say that the Minister for Er srgy who is responsible for the NPCC ihuuld have been here —technically. Vnyway, as I said, if the House is t, be enlightened, psi-haps Mr. But; Singh will enlighteAi us more beca.u e he is connected with the Asian Garr :s.

Now I put my questions. I will start from ile question that my colleague, Mr Goswami, posed but which I think has \*>ot been answered as yet. I belv ve that when the Railways entruste 1 The task of bunlding

this flyover to the NPCC, the WPCU cannot sub-contract without the written permission of the Railways and therefore giving this subcontract to Mr. Sadhu Singh or A, B, C, D without the Railways' permission is a violation o'f the contract. I would like to know from the Railway Minister whether any written permission has becM taken by the NPCC. The NPCC may be a Government of India body but that makes it all the more imperative that the, should abide by the rules an a the rule here is that without the written permission of the original party which is giving the -cXltract—in this particular case the Ministry of Railways though I would think that the Delhi Municipal Corporation is also a party, in a way, because rn fact the figure, given by Mr. Pande show that the Railways are to pay Rs 79 lakhs whereas the Municipal Corporation of Delhi is to pay Rs. 3.10 crores. The bulk of the money i3 to come from the Delhi Municipal Corporation and therefore the Delhi Municipal Corporation is also a party, in a way. Whatever may be the position technically and legally, my question is whether written permission was takea by the NPCC for sub-contractivag to Mr. Sadhu Singh.

Secondly I would lik« to know whether that Ministry of Railways Is aware that the NPCC had earlier been given the contract for the Safdarjanf flyover and there was a similar collapse and a similar tragedy at the Safdarjang flyove<sub>r</sub> in which several perso»a<sub>s</sub> had lost their lives, ag far «s I recall, I may be slightly incorrect in this point. But \* want te know whether while giving the contract to the NPCC, the Railways have examined its tAitecedents and perferma\*o« when it is used to sub-contracting amd when it does not have the reguta\*\*\* capacity to construct the project OH its 0Vk»a. This is my question nufcibez

My question number three is this-. Sir, I do not know whether the Railway Minister is aware of it but Mr. Buta Singh, I am sure, must be aware

of it, that there is, in Delhi, a body-by the name of Delhi Urban Arts Commission—and this is a statutory body constituted under an

Act of Parliament—which we had passed and no construction, obviously including the flyover, including all flyovers, including hotels can be constructed without first going to the Delhi Urban Arts Commission. I do not know whether Mr. Pande has seen the Report of this Commission, the Report for 1980-81, in which it has taken serious objection to the fact that it has been virtually by passed in the 1 matter of these projects which are being undertaken for the ASIAD. it has taken serious objection to it and pointed out that there has been a violation of the law by the local authorities of Delhi in the matter of construction of these fly-overs. It is pointed out that this fly-over was not at all necessary, but nevertheless the authorities are going ahead with it. I would like to know the facts in this regard whether the Commission's Report has been examined in this light and whether due corrective steps have been taken.

Sir, one thing more. In Delhi, today seven fly-overs are being constructed in connection with the Asian Games. One of these has been entrusted to Mr. Kedar Pande being incharge of Railways, because it goes over a railway line—perhaps along the railway line or over it.

MR. DEPUTY CHAIRMAN; Overhead railway.

SHRI LAL K. ADVANI: I wish to point out that this particular Bridge, the Sewa Nagar Bridge, i<sub>s</sub> very important. While the other bridges and the other flyovers are intended to relieve the congestion of traffic, this particular Bridge is the entrance to the Lodi Stadium, the main Stadium for these Game. This is the bridge that leads you to the Stadium. This is the bridge over which all the sportsmen and the athletes will go while

going to the Asiati Games village near Gulmohar Park. They will be going via this Bridge. Three months back, when thia accident had not taken place, in the month of September. I find that one of officials connected with construction of this Bridge expressed 60me anxiety a<sub>s</sub> to whether it would be completed in time and the Hindustan Times had supported the official that if it was not completed there would probably be no entry to the main Stadium. (Interruptions) I am merely quoting an official's view and as reported in the which may be a slight press. exaggeration. But it certainly points out that the construction of the Sewa Nagar fly-over in time is imperative for the Stadium itself, for the Asian Games themselves.

Sir, my colleagues here have referred to their attitude to the Asian Games. I would like to say that I am not one of those who are opposed to the holding of the Asian Games. After all, I was in Government when the Government took this decision. But th« decision that we took when we were in Government was to hold a modesl, utilitarian ASIAD. It was not the kind of five-star ASIAD that you propose to hold now. And we bad planned to spend about Rs. 27 crores on these Asian Games, It may be that the amounts published in the press are somewhat exaggerated, but after all when you are going in for five-star hotels at this time, when you are going to construct seven fly-overs at this time, each costing Rs. 4 crores— there also, today it is Rs. 4 crores, tomorrow it may be Rs. 6 crores—and when you are going to spend Rs. 500— 600 crores which is not provided in the plan of Delhi, which is something extra, I am opposed to this kind of extravaganza. This is wrong. I do not think this should be there. Even now there could be a review and readjustment of the entire plan. There are certain things that could be omitted • (Time bell rings) I am merely putting questions. Mr. But<sub>a</sub> Singh volunteered to say something about

the 6wimming pd 1, about the indoor stadium. I would net have asked him about these, but ince he has volunteered it himself, le should not try to mislead the House

MR. DEPUTY CHAIRMAN: Some-body referred to t and so be said it. You put the quet ion.

SHRI LAL K. ADVANI; Then, Sir, they keep on sa ing that everything is moving on ti ne. The other day, the Consultative Committee was a<sup>1</sup>\*0 taken there, the Members of Parliament were taken there and shown everything and i was explained that everything is going on a<sub>a</sub> per schedule. There is one reqi ;st to Mr. Buta Singh. ^ He has an agenc • called the Programme Evaluation a id Review Technique (PERT). Is it n t true that so far as the Indoor Stad um\_ is concerned, the PERT has evah rted that the Players Block is two m m'hs behind scedule, that the Admin: itration Block is twe-and-a-half mor h behind schedule that the Coa> hing Block is three months behi d schedule, that pi za is two-ancT-a-half the public months behind chedule and that the eight pylons, th< massive towers which are to support the root; are three months behind sciedviie? You have referred to the architect from abroad  $\_$  ,..nrhft was, £»&\* L'.-ere, Mr. Makovsky. I would like t l<now from you whether It is not true that the Triveni Structural wh ch is a Government of India undertal ing, has said that the eight pylons were not equidistant. These are serious matters. Because of th se structural defects in theconstructk a of the Indoor Stadium and those in he construction of the swimming po< I he described them as will have to be modifications /hich undertaken rorder to ensure that the swimmim pool is completed in time. Sir, fact is that there were structural del :cts, because of which the nlan for the Indoor Stadium, the covered stad rm. the airconditioned stadium had to be abandoned. The ASIAD is to be held in the month of November 182. Within that time

there has to be an open swimming pool where these game<sub>s</sub> are to take place.

Lastly, after all the purpose of holding the Asian Games or major sports tournaments of this kind is to ensure that sports get a fillip in the count?. This is the prime purpose. I wool; like to know the percentage that is being spent on the training of the athletes and sportsmen. Holding one camp at Patiala js certainly not enough when you think in terms of the total amount that is being spent, which is something like Rs, 400 crores or Rs. 500 crores or Rs. 600 crores. It would go on escalating by the time We reach November, 1982. How much of it has been set apart for the training of the athletes and sportsmen? To my knowledge it is not eve\* 1 per eemt. This i<sub>s</sub> my charge.

These are th<sub>e</sub> questions I ask Mr. Kedar Pande and Mr. Buta Singh.

SHRI KEDAR PANDE: There are a few questions, and I will just reply. S *j^ba* \3rt«ri Arts Commission has given its approval to the scheme submitted by the NPCC. That is nurubar one. The Railway. Minify is not aware of any contract having been given to the NPCC in respect of Safdarjung.

SHRI LAL (K. ADVANI: Are you not aware? You said just now that it ha<sub>3</sub> been given.

SHRI KEDAR PANDE; Not this particular fly-over. These are the two important questions that you have put

SHRI LAL K. ADVANI: I asked you about the contractors.

SHRI KEDAR PANDE: The NPCC has got certain subcontractors so far as this scheme is concerned.

SHRI LAL K. ADVANI; Was your permission take<sub>n</sub> for sub-contracting this project?

SHRI KEDAR PANDE: That is not i essential.

SHRI V. GOPALSAMY (Tamilnadu): That is a relevant question.

SHRI KEDAR PANDE. It is not essential that they should have petty contractors with our permission.

SHRI LAL K. ADVANI: I wish the Minister checked <sup>U</sup>P the whole thing.

SHRI KEDAR PANDE: The scope of this question i<sub>a</sub> very limited, but the whole Asian Games have come in.

SHRI BUTA SINGH; Sir, the hon. Member has made a reference to some of the news items published in today's papers that some of the top engineers of the Ministry of Transport and Shipping had given their opinion. Sir, to the best of my knowledge, on the information that I have with me at the moment, no top official or engineer or any Director General hag given any such statement. I do not know from wher\* It has come. The second thing wiwb the hon. Member asked was | partially covered by the reply of the <sup>1</sup> hon. Railway Minister. Sir, the Delhi Urban Arts Commission is a member of that committee which gives approval to all these projects. Invarl-ably they sit with us and they discuss with us. I do not know from where the hon. Member got the particular report which he has Just now mentioned, i have not seen It. But I will go through it.

SHRI LAL K. ADVANI; It Jj from the Library that I got it. (Interrup tions)

SHRI BUTA SINGH: All the projects that We have so far executed or are under execution are planned and got sanctioned by the Delhi Urban Artg Commission. Therefore, there is no question of by-passing the Delhi Urban Art<sub>s</sub> Commission. They may have their ow<sub>n</sub> view<sub>s</sub> about having a particular flyove<sub>r</sub> at a particular point...

SHRI LAL K. ADVANI; Sir, at this point may I interrupt him to quote this?

"The design of the indoor stadium at Indraprastha  $wa_g$  brought to the Commission only at a stage when admittedly 40 per cent of the construction work was already over." (Interruptions)

SHRI BUTA SINGH; They have given us sanction. I do not know the details because I have not gone into the details of each project, but I can say that every project has been cleared by the Delhi Urban Arts Commission, Sir. the hon. Member is unfortunately not wellinformed about entrance to the main stadium. It is not the only entrance. There is the other big entrance from the Lodi Road side; it is a sijx-lane road, a very w!id» road opening towards the main stadium the Jawaharlal Nehru stadium and people will come from the main entrance. And this flyover in question will also be ready. This is only a mishap at one of the slabs. You must have seen from today's papers also tkxt we are assured by the contractors and other agencies executing this project that thismishap will not stand in the way of the completion of the Project.

Sir, I do not want to reply to «11 the points made by the hon» Member with regard to the very basis of holding the Games. He has some difference In approach towards the preparation for the Asiad. He and his colleagues outside Parliament have been giving their own versions. Now work Is in progress. At this moment to hold it back or to cancel it or to review it will be counter-productive. This is all I can say.

SHRI LAL K. ADVANI; Training of athletes?

SHRI BUTA SINGH: About training of athletes, during the Question Hour the hon. Minister of Education gave an elaborate reply about the

various training scl ernes going on at the moment. But t -e figure, that the hon. Member has g ven, that it is not even 1 per cent >f what is being spent on the Gar es, is not correct. Sufficient facilities are beings given. In cooperation vritr the national federations and assoc at ions and under the supervision of *he* Indian Olympic Association, to th possible within the given ir ;ans of the Government of India ncl the Organising Committee, we a e doing our level best to see that the Indian athletes get the best training not only in India but anywhere else. Wherever they are available, we are sending our teams.

SHRI BUTA S: WH. About the report of the exper committee that certain activities in tlie Indoor Stadium are behind sched lie-, I would say that there art minor si ppages but not to the extent quote . This report itself is two months'old.

MR. DEPUTY CHAIRMAN; The discus«8on will ontinue.

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The Ho B« then adjourned for lunch it eighteen minutes past on of the clock.

The House r( issembled, after lunch, at thirty-two r inutes past two of the clock, Mr. De >uly Chairman fci the Chair.

MR. DEFUT ' CHAIRMAN; Hon. Members, Call ng-Attention has not beea finished ] et. So, I would like to know, if the '. fembers agree, we can finish the Cal ng Attention and then take up the i Dn.official business.

श्री सुरदर लिह भण्डारी (उत्तर प्रदेश): पांच बजे के बाद इसको लिया जाये। ढाई बजे से पांच बजे तक नान-धाफि-

शियल डे है और सरकारी काम पांच बजे के बाद होना चाहिये। पहले भी लिया गया है और भ्राज भी लिया जाना चाहिये नहीं तो प्राइवेट मैम्बर्स बिजनेस का कोई महत्व नहीं रह जाता । इसीलिए मेरा कहना यह है कि प्राइवेट मैम्बर्स का रेजो-ल्युशन पहले लिया जाना चाहिये । पहले उस पर चर्चाहो।

SHRIMATI KANAK MUKHER-JEE (West Bengal); Let ug finish the Calling-Attention.

SHRI MULKA GOVINDA REDDY (Karnataka); This is not Government business. This is non-official business.

संसदीय कार्य विभाग में राज्य मंत्री (श्री सीताराम केंसरी): हमको कोई एतराज नहीं है। लेकिन वे कहते हैं पांच बजे के बाद, इसमें हमको कोई ऐतराज नहीं है। मगर चुकि कार्लिंग ग्रटेन्शन कान्टी-न्युड था, इसलिए . . .

MR. DEPUTY CHAIRMAN: Then we shall go after 5 O'clock.

SHRIMATI KANAK MUKHER-JEE. Why not we finish the Calling-Attention now?

MR. DEPUTY CHAIRMAN; No, because some Members are objecting to that. Under the procedure we cannot • do that. shall have to wait till S p.m.

SHRIMATI KANAK MUKHER-JEE^Is it that this Calling-Attention will be taken up at 5 O'clock?

MR. DEPUTY CHAIRMAN: Yes...

SHRI NARASINGHA PRASAD NANDA (Orissa): I have a suggestion to make. Of course, Mr. Bhandari has suggested that the Calling-At'tention be taken up later, but...

MR. DEPUTY CHAIRMAN; Unless he agrees...

NARASINGHA **PRASAD** SHRI NANDA: We have had this kind of experience in the past. So, the Rules Committee has gone into this question and it has made certain concrete suggestions, and till the recommendations of the Rules Committee ar<sub>e</sub> accepted at least till then, whatever convention has been there—or, it may not he a convention, but since we have been 'finishing the Calling-Attention if it is of importance—let us not make an exception now. I will tell you my own experience. In my own case where I objected very strongly but the other Members felt, no no, let the Calling-Attention continue...

MR. DEPUTY CHAIRMAN; Then you agrees to that.

SHRI NARASINGHA PRASAD NANDA; No, no, I did not agree; there is no question of it. Since it was re. lating to a matter of importance, it was considered that it should be taken up first...

MR. DEPUTY CHAIRMAN; That is a different matter.

SHRI NARASINGHA PRASAD NANDA; Just listen to me. The Rules Committee has made certain recommendations. After those recommendations are accepted by the House, automatically this thing will come; the contention that Mr. Bhandari is making will come automatically.

MR. DEPUTY CHAIRMAN: I cannot help Mr. Nanda. You persuade other Members.

श्री सीलाराम केसरी: भण्डारी साहब से बात कर लीजिए।

श्री उपसभापति: वेभी विरोध कर रहे हैं, वागाईतकर जी भी विरोध कर रहे हैं, यादव जी जो कह रहे हैं तो मैं क्या कहं? अहिक्मदेव नारायण यादर्व (बिहार): आइवेट मेम्बर्स बिजिनेस के समय में कटौती न की जाय।

## ANNOUNCEMENT RE. GOVERN-MENT BUSINESS FOR THE WEEK COMMENCING 14TH DECEMBER, 1981

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITA RAM KESRI): With your permission. Sir, I rise to announce that Government business in this House during lh« week commencing 14th Dectmbar, 1981, will consist of:—

- 1. Further consideration and patting of the National Bank for Agriculture and Rural Development Bill, 1981, as passed by Lok Sabha.
- 2. Discussion on the Resolution seeking approval of the Proclamation issued by the Presiderijt in relation to State of Kerala.
- 3. Discussion on the Resolution seeking approval of the Assam Notification relating to declarator! of certain Services as Essential \$5er-vices.
  - 4. Consideration and passing of: —
  - (a) The Majdr Port Trusta (Amendment) Bill, 1981.
  - (b) The Chaparmukh Silighat Railway Line and the Katakhal-Lalabazar Railway Line (Nationalisation) Bill, 1981, as passed by Lok Sabha.
- 5. Consideration and return of the Appropriation Bills relating to the following after they have been passed by Lok Sabha:
  - (a) Supplementary Demands for Grants (Railways) for 1981-82 and Demands for Excess Grants (Railways) for 1979-80.